

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

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M.A. No. 399 of 1997.

( OA No. 752 of 1997 )

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.  
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

C.L.W

Vrs.

Gautam Dutta & Ors.

For applicants : Mrs. B. Ray, Counsel.

For respondents: Ms. B. Mondal, Counsel.

Heard on : 4.11.97.

Ordered on : 4.11.97.

O R D E R

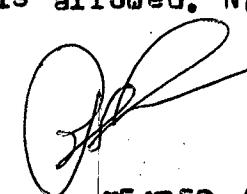
B.C. Sarma, AM.

This M.A has been filed with the prayer that a further time of 4 months be given to the applicants herein from 14.10.1997 for compliance of the Order dated 5.8.1997 passed in OA No.752 of 1997.

2. We have heard the submission of the 1d. Counsel for both the parties and perused records. Ms. Mondal, 1d. Counsel, submits that if the instant applicants intend to implement the said Order, she does not have any objection if the time as prayed for, is allowed. We find that in the petition itself the instant applicants have stated unambiguously that they are going to implement the Order and, therefore, they require a further time of 4 months for implementing the ~~order~~ given therein.

3. In view of the above, the application is allowed. No order is passed as regards costs.

MEMBER (J)

  
MEMBER (A)